

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
STARRED QUESTION NO. *229**

TO BE ANSWERED ON THE 8TH AUGUST, 2018/SHRAVANA 17, 1940 (SAKA)

WOMEN PRISONERS IN THE COUNTRY

***229. SHRIMATI AMBIKA SONI:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of women prisoners lodged in prisons in the country in the last three years;

(b) whether their percentage is increasing year by year;

(c) if so, how many prisons in the country are exclusively for women;

(d) whether special enclosures have been erected for women in general prisons;

(e) whether any proposal has been received to grant bail to undertrial women inmates in jail who have spent one-third of their maximum possible sentence in detention; and

(f) if so, the details thereof and the response of Government thereto?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) to (f): A statement is laid on the Table of the House.

**STATEMENT IN REPLY TO THE RAJYA SABHA STARRED QUESTION NO.
*229 FOR 08.08.2018**

(a) & (b): As per latest information available with the National Crime Records Bureau (NCRB), a total of 17681, 17834 and 18498 women prisoners were lodged in various jails of the country as on 31st December of 2014, 2015 & 2016 respectively.

(c) & (d): There were 20 women jails in the country as on 31.12.2016. There are separate enclosures for housing female inmates in other prisons. 'Prisons' is a 'State' subject as per entry 4 of List II of the Seventh Schedule to the Constitution of India. The administration and management of prisons and 'Persons detained therein' is the responsibility of respective State Governments, who are competent to take appropriate decisions to construct more women jails or create special enclosures for women in prisons, if required.

(e) & (f): Granting bail to undertrial prisoners is in the jurisdiction of relevant Courts.
